



**BOFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN BENCH, KOLKATA**

O.A. NO. 114 OF 2024/EZ

Rabindra Pradhan Applicant

Versus

State of Odisha & others Respondents

AFFIDVIT FILED BY THE RESPONDENTS

NO. 10, 11 & 12

I, Sauribandhu Sahoo, aged about 46 years, Son of Benudhar Sahoo, At -Bokakhai , P.O -Jhadapada, P.S – Chandpur, Dist-Nayagarh, at present Sarapanch of the Jhadapada Gram Panchayat under Ranpur block in the district of Nayagarh do hereby solemnly affirm and state as follows:

1. That I am the Respondent No.11 in the above noted case and I have gone through the contents of the Original Application filed by the Applicant and understood the contents thereof and I have been duly authorised to swear this affidavit on behalf of the Respondents No.10 & 12. I do herewith filed affidavit in the following manner.

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NOTARY
CUTTACK TOWN**

S.K. Paddi

2. That, it is pertinent to mention here that the Respondent no.10 is the Panchayat Executive officer of the Gram Panchayat under Ranpur Block in the district of Nayagarh and Respondent No.12 is the secretary of the Nilakantheswar Dev Pathagar (Library) ,Jharpada under Chandpur P.S. in the district of Nayagarh .

3. That, it is humbly submitted that, the paragraph-2 of the petition shows that the applicant filed the above petition to protect the environment and ecology which is no real issue of the case rather he has filed above petition to fulfil his political will as per direction of the local politicians.

4. That, the deponent has no comment to the paragraph-3 but allegation made in paragraph-4 is completely false and fabricated and no one has cut any tree upon the above mentioned land rather applicant along with some musclemen is in unauthorised possession upon the entire schedule land of the Khata

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No.387, Plot No.1793 around 7 Acres, where they are cultivating and using the land for their benefit. The present status of land is " Patita " but on initiation of proceeding by the Tahasildar to settle in favour of the gram Panchayat, at the completion of proceeding, disturbance created by the applicant as well as some politicians, then proceeding couldn't be completed. Then the then Sarapanch of the gram Panchayat file an appeal to the sub-collector, Nayagarh then writ application before the Hon'ble High Court of Orissa and now RVWPET No.188 of 2021 is pending. But applicant filed such application before this tribunal on for his personal interest no to protect environment and ecology.


28.09.2021
D.C. SAHOO
NOTARY
CUTTACK TOWN

S.K. Palai

5. That, averments made in paragraph-5 shows that he has represented to the authority concern for his own interest. But in the Jhadapada gram Panchayat area under Ranpur Tahasil is completely destroyed by illegal laterite excavation, even school children,

common people are unable to move in their locality. Due to 30ft to 40ft excavation of laterite stone people are facing accident and succumbed to death, where applicant neither raised his voice nor represented to the authority concern. But to stop the noble cause he has placed all the false allegations before the Hon'ble tribunal.

6. That averments made by the applicant in paragraph-8 shows that "T.N. Godavarman Thirmulpad vs. Union of India " judgment not violated. Even there is no any forest wood upon above mentioned land since 3 decades before on which in 1999 settlement land is recorded in " Patita ". It is decided by the gram sabha and Panchayat executive body to hold the Panchayat office temporarily and it is using since my 2017. But real fact, the huge land is using by the applicant for his personal purpose, which land is situated adjacent to the temporary office of the gram Panchayat. That averments made in paragraph-


D.C. SAHOO
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S. K. Palai

9,10,11 is completely concocted, which has raised by the applicant for his personal purpose. So application filed by the applicant may dismiss with cost.

7. That the facts stated above are true to the best of my knowledge and belief.

Identified by
S. K. Palai
Advocate

Sambandha Gahoo

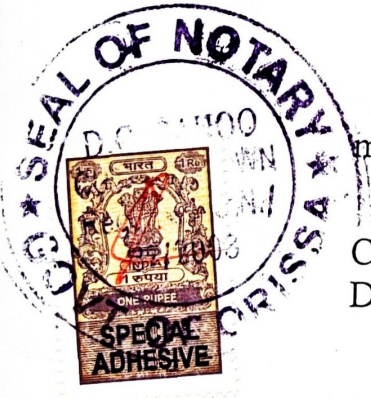
DEPONENT.

Certificate

Due to non-availability of cartridge papers this matter has been typed in thick white papers.

Cuttack
Date 28.09.2024

S.K. Palai
Advocate



28.09.2024

Deponent's signature is attested or identification by
S.K. Palai
Advocate

D. C. SAHOO
NOTARY Cuttack Town

28.09.2024

28.09.2024

D.C. SAHOO
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